## **Court No. - 21**

Case: - WRIT - C No. - 2341 of 2022

**Petitioner :-** C/M Jago Rajbhar Jago Samiti And Another

**Respondent :-** Union Of India And 4 Others

**Counsel for Petitioner :-** Agnihotri Kumar Tripathi, Sr.

Advocate

**Counsel for Respondent :-** A.S.G.I.,C.S.C.,Purnendu Kumar

Singh

## Hon'ble Siddhartha Varma,J. Hon'ble Dinesh Pathak,J.

Heard learned counsel for the petitioners, Sri Purnendu Kumar Singh, learned counsel for the respondents No. 1, 2 and 5, learned standing counsel for the Respondents No. 3 & 4 and perused the record.

It appears that the petitioner had applied through a sitting MLA for including Rajabhar community of the State of Uttar Pradesh in the list of Scheduled Tribes. The matter reached the Central Government, which had written on 11.10.2021 (annexure-16) to **Principal** Secretary, Social Welfare Department, Government of Uttar Pradesh, Secretariat, Lucknow that it could not process the matter unless the proposal for including Bhar/Rajbhar community in the list of Scheduled Tribes had been processed by the State Government. Nowhere from the record, it transpires that the petitioners have approached the appropriate authority of the State Government. Communication dated 11.10.2011 of the Central Government further reveals that the representations, which the petitioners had sent to the various authorities had been forwarded to the Principal Secretary, Social Welfare Department, Government of Uttar Pradesh, Secretariat, Lucknow for taking actions.

Under these circumstances, no useful purpose would be served by keeping this writ petition pending before this Court. Accordingly, Principal Secretary, Social Welfare Department, Government of Uttar Pradesh, Secretariat, Lucknow (respondent No. 3) is directed to take a decision on the representations, which have been forwarded to him by the Central Government within a period of two months in accordance with law.

With this observation, the writ petition stands disposed of.

**Order Date :-** 11.3.2022

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